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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 24th March, 2018.

L. A. BILL No. 6 OF 2018.

**A BILL TO PROVIDE FOR MAKING TEACHING AND
LEARNING TELUGU LANGUAGE AS
COMPULSORY IN THE STATE OF TELANGANA
AND FOR MATTERS CONNECTED THEREWITH
OR INCIDENTAL THERETO.**

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India as follows:-

B.382- (H)

[1]

Short title, extent and commencement. 1.(1) This Act may be called the Telangana (Compulsory Teaching and Learning of Telugu in Schools) Act, 2018.

(2) It extends to the whole of the State of Telangana.

(3) It shall come into force on such date as the State Government may, by notification, appoint.

Definitions. 2. In this Act, unless the context otherwise requires,-

(1) "Academic Year" means the year commencing on the first day of month notified by the Government;

(2) "competent authority" means the competent authority appointed by the Government under section 7;

(3) "Government" means the State Government;

(4) "Notification" means a notification published in the Telangana Gazette and the word 'notified' shall be construed accordingly;

(5) "prescribed" means prescribed by rules, made by Government;

(6) "school" means,-

(a) any primary, upper primary/middle school and high school/secondary school/senior secondary school maintained by the State or Local Bodies;

or

(b) any primary, upper primary/middle school and high school/secondary school established and administered or maintained by any private educational agency including minority school established and administered under clause (1) of article 30 of the Constitution of India whether receiving aid from out of the State Fund or not;

or

(c) any Primary School, Matriculation School, Anglo-Indian School or Oriental School including minority school established and administered under clause (1) of article 30 of the Constitution of India whether receiving aid from out of the State Fund or not;

or

(d) such other school as may be notified by the Government in this behalf,

Explanation.- For the purpose of this clause,-

(i) Primary School shall consist of Classes 1 to 5 / Standards I to V;

(ii) Upper Primary shall consist of Classes 1 to 8 or 6 to 8 / Standards I to VIII or Standards VI to VIII;

(iii) High School shall consist of Classes 1 to 10 or 6 to 10 or 9 and 10/ Standards I to X or VI to X or IX and X;

(iv) Higher or Senior Secondary schools shall consist of Standards I to XII, VI to XII or Standards IX to XII;

(7) "State" means the State of Telangana.

3. (1) Telugu shall be taught as a compulsory subject from Classes 1 to 10 / Standard I to Standard X in all schools, commencing from the Academic Year, 2018-19 in a phased manner, as specified in the Schedule.

**Telugu
as a
Compul-
sory
Subject.**

(2) The curriculum etc. to be followed in all schools shall be as specified in the Schedule.

4. (1) The schools affiliated to CBSE or ICSE or IB or Cambridge Boards in the State of Telangana shall implement the Telugu language as provided in the Act

**Implemen-
tation of
teaching
and
learning
Telugu
language
in phased
manner.**

(2) Telugu language shall be,-

(a) At school level,-

(i) a compulsory subject from Standard I to Standard X;

(ii) introduced at Standard I in Primary Schools and Standard VI in the High Schools from the Academic Year 2018-19 and shall be extended for further Classes progressively as specified in the Schedule.

State Government Text Books.

5. Every school shall compulsorily follow the text books prescribed by the Government.

Exemptions.

6. The Government may, by general or special order, exempt any class or category of student or students from all or any of the provisions of this Act either in part or in whole, subject to such conditions as they may deem fit.

Competent Authority.

7. (1) The Government may, by notification, appoint any officer of the Education Department not below the rank of District Educational Officer to be the Competent Authority for the purposes of carrying out the provisions of this Act and the rules made thereunder and different competent authorities may be appointed for different areas.

(2) The Competent Authority shall exercise such powers and perform such functions as may be prescribed.

Competent Authority to be public servant. Central Act 45 of 1860.

8. A competent authority appointed under section 7 shall be deemed to be public servant within the meaning of section 21 of the Indian Penal Code, 1860.

Power of the Government to give directions.

9. (1) (a) The Government may, in the public interest, by order, direct the Competent Authority to make an enquiry or to take appropriate proceedings under this Act in any case specified in the order, and the Competent Authority

shall report to the Government the result of the enquiry made or the proceedings taken by him within such period, as may be prescribed.

(b) On receipt of the report from the Competent Authority under clause(a), the Government shall give such direction as they may deem fit and such direction shall be final and binding.

(2) The Government may give such directions to such authority as may appear to them to be necessary for carrying out any of the provisions of this Act or of any rule, notification or order made thereunder and such authority shall comply with every such direction.

10. No order passed or proceedings taken under the provisions of this Act shall be called in question in any Court, in any suit, or application and no injunction shall be granted by any Court in respect of any action taken or about to be taken in pursuance of any power conferred by or under this Act.

Bar of Jurisdiction.

11. If any difficulty arises in giving effect to the provisions of this Act, the Government may make such order not inconsistent with the provisions of this Act as may appear to them to be necessary or expedient for the purpose of removing such difficulty.

Power to remove difficulties.

12. The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or rules or orders made thereunder.

Over-riding effect.

13. No suit, prosecution or other legal proceeding shall be instituted against the Government or its officers, Competent Authority or any authority or any person empowered to exercise the powers or perform the

Protection of acts done in good faith.

functions by or under this Act for anything which is in good faith done or intended to be done under this Act or the rules or orders made thereunder.

Power to amend the Schedule. 14.(1) The Government may, if it is of the opinion that it is expedient or necessary so to do, by notification add to or alter or amend the Schedule and on notification, the Schedule shall stand amended accordingly.

(2) Any such notification issued under sub-section (1) shall be laid on the Table of the State Legislature.

Power to make rules. 15. (1) The Government may, by notification make rules for carrying out all or any of the purposes of this Act.

(2) Every rule made under this Act, shall immediately after it is made, be laid before the Legislature of the State, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if before the expiration of the session in which it is so laid or the session immediately following, the Legislature agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

SCHEDULE

I. Primary Level (Classes 1 to 5/ Standards I to V)

Medium	Management	Details of the subjects	Details of implementation
a) Telugu	Government, Aided & Private schools of Telangana State with State Syllabus.	PART-I – Languages a) Telugu b) English PART-II – Subjects other than languages PART-III – Co-curricular subjects	For Classes 1 to 5 from Academic Year, 2018-19
	Government, Aided & Private schools of Telangana State with state Syllabus.	PART-I – Languages a) Telugu b) English PART-II – Subjects other than languages PART-III – Co-curricular subjects	For Classes 1 to 5 from Academic Year, 2018-19
b) English	Private Schools / Central schools with CBSE, ICSE, IB and Cambridge syllabus .	PART-I – Languages a) Telugu b) English c) Any other language (as per the Board concerned) PART-II – Subjects other than languages PART-III – Co-curricular subjects	From the Academic Year 2018-19, Telugu shall be introduced as compulsory subject for Standard I and every year it will be extended to further Standards progressively.
c) Other Medium Schools	Government, Aided & Private schools of Telangana State with State Syllabus	PART-I – Languages a) Telugu b) English c) Mother tongue of students PART-II – Subjects other than languages PART-III – Co-curricular subjects	From the Academic Year, 2018-19, Telugu shall be introduced as compulsory subject for Class 1 and every year it will be extended to further Classes progressively.

II. High School level (Classes 6 to 10 / Standards VI to X)

Medium	Management	Details of the subjects	Details of implementation
a) Telugu	Government, Aided & Private schools of Telangana State with State Syllabus.	PART-I- Languages a) Telugu b) Hindi/Urdu/Sanskrit c) English PART-II – subjects other than languages PART-III – Co-curricular subjects	For Classes 6 to 10 from Academic Year, 2018-19
b) English	Government, Aided & Private schools of Telangana State with State Syllabus.	PART-I- Languages a) Telugu b) Hindi/Urdu/Sanskrit c) English PART-II – Subjects other than languages PART-III – Co-curricular subjects	For Classes 6 to 10 from the Academic Year, 2018-19
	Private Schools / Central schools with CBSE, ICSE, IB and Cambridge syllabus .	PART-I- Languages a) Telugu b) English c) Any other language (as per the Board concerned) PART-II – Subjects other than languages. PART -III- Co-curricular subjects.	From the Academic Year 2018-19, Telugu shall be introduced as compulsory subject for Standard VI and every year it will be extended to further Standards progressively.
c) Other Medium	Government, Aided & Private schools of Telangana State with State Syllabus	PART-I- Languages a) Telugu b) Mother tongue of the students/Urdu/ Hindi/Sanskrit. c) English PART-II – Subjects other than languages. PART -III- Co-curricular subjects.	From the Academic Year, 2018-19, Telugu shall be introduced as compulsory subject for Class 6 and every year it will be extended to further Classes progressively.

As per the G.O.Ms.No. 17, School Education (PE-Prog II) Dept., dt:14.05.2014, Continuous Comprehensive Evaluation (CCE) is being implemented in the Schools with State Syllabus from Classes 1 to 10 in Telangana State. Accordingly, as a part of evaluation, Assessments should be conducted for the subjects of Part I & II, for all these schools. In the case of Class 10 Examination, it is mandatory to get minimum qualifying marks in these subjects. In the case of evaluation of Part –III subjects, the progress of the students should be recorded in terms of grades instead of marks in these schools for Class 10 Examination.

STATEMENT OF OBJECTS AND REASONS

It is observed that the students in schools of other Mediums of Instruction (Other than English and Telugu) in the State under the State Syllabus are opting Languages other than Telugu as their choice. The students in the Schools covered under various other syllabus such as CBSE/ICSE/ International Baccalaureate /Cambridge are not learning Telugu language from the beginning i.e., from Standard - I onwards, as there is an option to learn Hindi /Telugu language in these Schools.

Thus, telugu Language is being neglected despite the fact that it is the mother tongue of the majority of the people in the State.

It is therefore felt that, unless necessary importance is given to ensure that Telugu Language is learnt right from Standard I in all the Schools in the State by making compulsory without exercising an option, the very existence of the Telugu language itself would be threatened and would lead to gradually loosing the social and cultural identity of the people of the State.

Therefore, it is imperative that as a Policy, the Government should make learning Telugu Language mandatory right from Class I / Standard – I to Class 10 / Standard X, in all the Schools in the State (covering all the Managements, whether Private, Aided and Government and covering all Mediums of Instruction whether Telugu/English/other Mediums and covering all Syllabi/Boards such as CBSE/ICSE/IB/Cambridge etc.) and as this cannot be achieved unless teaching Telugu Language is made compulsory in all the Schools, it has been decided to undertake a legislation for the purpose, more or less on the lines of the enactments made in Tamilnadu and Karnataka States.

The Bill seeks to give effect to the above decision.

KADIYAM SRIHARI,
Deputy Chief Minister and
Minister for Education.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 1(3), 2,5,7,9,14 and 15 of the Bill authorises the Government to issue notification or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act and such rules so made or notifications issued which are intended to cover matters mostly of procedural in nature are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

KADIYAM SRIHARI,
Deputy Chief Minister and
Minister for Education.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana (Compulsory Teaching and Learning of Telugu in Schools) Bill, 2018, after it is passed by both Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

KADIYAM SRIHARI,
Deputy Chief Minister and
Minister for Education.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.

